

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO. 3779
TO BE ANSWERED ON 11.08.2026

Implementation of the Rights of Persons with Disabilities Act, 2016

†3779. Shri Ramesh Awasthi:

Shri Ananta Nayak:

Shri Jaswantsinh Sumanbhai Bhabhor:

Shri Mahendra Singh Solanky:

Shri Chavda Vinod Lakhamshi:

Shri Kanwar Singh Tanwar:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of measures taken by the Union Government to ensure effective implementation of the Rights of Persons with Disabilities (RPwD) Act, 2016 in the country, State and district-wise including Odisha, Madhya Pradesh, Gujarat and Kachchh district, Dewas– Shajapur, Dahod and Keonjhar Lok Sabha Constituencies;
- (b) the details regarding the number of States and Union Territories including that have notified rules and established monitoring mechanisms under the RPwD Act along with the status of implementation, State and district-wise including the said Constituencies;
- (c) whether the Government has conducted any assessment regarding accessibility, employment, education and social inclusion for Persons with Disabilities under this Act in the country, State and district-wise including such Constituencies; and
- (d) if so, the details thereof, including the key findings, corrective measures taken and funds released for improving disability-friendly infrastructure and services during the last three years, State and district-wise including such Constituencies?

ANSWER

Minister of State for Social Justice and Empowerment
(SHRI B L VERMA)

(a) The Rights of Persons with Disabilities (RPwD) Act, 2016 has been enacted which inter alia, provides for equality and non-discrimination, accessibility, inclusive education, skill development, social security and participation in society. To facilitate effective implementation of the Act, the Department of Empowerment of Persons with Disabilities (DEPwD) implements various schemes and initiatives across the country, like Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP) Scheme, Scholarships for Students with Disabilities scheme, Deendayal Divyangjan Rehabilitation Scheme (DDRS). Further, under the Scheme for Creation of Barrier Free Environment (CBFE), financial assistance is provided to State/UT Governments for creation of barrier-free environment in existing Government buildings and establishments. The Department is also implementing the Unique Disability ID (UDID) Project to create a homogeneous database.

(b) As per the available records in the Department, all the States and Union Territories have notified the rules.

(c)-(d) The Department undertakes periodic assessments and monitoring of its schemes and initiatives for persons with disabilities. A third-party evaluation of the ADIP Scheme has been conducted. The evaluation has also been done for Pradhan Mantri Divyasha-Vayoshri Kendras (PMD-VKs). Further, a third-party evaluation of the Scholarships for Students with Disabilities Scheme conducted for continuation of the Scheme found it to be effective in improving the lives of students with disabilities and enhancing their employability. Based on the findings of the above assessments and evaluations, the Department has taken various measures to strengthen implementation of its schemes and improve service delivery. To facilitate implementation of the accessibility provisions of the RPwD Act, 2016, the Department has notified Harmonised Guidelines prescribing universal design standards for the built environment and digital accessibility. Further, to support accessibility audits, the Department has empaneled 60 access auditors for the built environment and 16 access auditors for web accessibility, whose services can be availed by the appropriate Governments and other authorities.
